

Delhi, for the year 1988-89.

- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-617/90]

Notifications under Major Part Trusts Act, 1963

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (K.P. UNNIKRISHNAN): I beg to lay on the Table:—

A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

- (i) G.S.R. 848 (E) published in Gazette of India dated the 20th September, 1989 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Third Amendment Regulations, 1989.
- (ii) G.S.R. 901 (E) published in Gazette of India dated the 17th October, 1989 approving the Mormun-gao Port Trust Employees (Contributory Medical Benefit after Retirement) Regulations, 1989.
- (iii) G.S.R. 1057 (E) published in Gazette of India dated the 19th December, 1989 approving the Visakhapatnam Port Employees' (Retirement) Regulations, 1989.
- (iv) G.S.R. 1062 (E) published in Gazette of India dated the 22nd De-

ember, 1989 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Fourth Amendment Regulations, 1989. [Placed in Library. See No. LT-618/90]

Detailed Demands for Grants of the Ministry of Defence for 1990-91 and Defence Services Estimates, 1990-91

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): I beg to lay on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1990-91.
- (2) A copy of the Defence Services Estimates, 1990-91 (Hindi and English versions). [Placed in Library. See No. LT-619/90]

12.03 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

" I am directed to inform the Lok Sabha that the Code of Criminal Procedure (Amendment) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 21st March, 1990, has been passed by the Rajya Sabha at its sitting held on the 30th March, 1990, with the following amendments:—

CLAUSE 2

1. That at pages 1 and 2, lines 10 to 18 and 1 to 9, respectively be *deleted*.
2. That at page 2, line 10, *to* be *deleted* figures and words

Notwithstanding anything contained in sub-section (1)" the figures, brackets and words "166A. (1) Notwithstanding anything contained in this Code" be *substituted*.

3. That at page 2 line 24, for the brackets and figure "(3)" the brackets and figure "(2)" be *substituted*.

4. That at page 2, -

(i) line 26, for the brackets and figure "(4)" the brackets and figure "(3)" be *substituted*.

(ii) line 27, the words, brackets and figure "or sub-section "(2)" be *deleted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

12.04 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL, 1990

As Amended by Rajya Sabha

SECRETARY GENERAL: Sir, I lay on the Table the Code of Criminal Procedure (Amendment) Bill, 1990, which has been returned by Rajya Sabha with amendments."

12.04 1/2 hrs.

PETITION

RE: Financial assistance for commercial crops and legislation for Insurance of cash crops in Kerala

SHRIMATI GEETA MUKHERJEE (Pankura): I beg to present a petition signed

by Sarvashri C. K. Chandrappan and E.K. Pillai, President and General Secretary respectively of the All India Kishan Sabha, Kerala State Council, Trivandrum regarding financial assistance for the promotion, research and development of various commercial crops and enactment of legislation for insurance of cash crops in Kerala.

ADJOURNMENT MOTION

12.05 hrs.

Situation arising out of the increasing terrorist activities in Punjab leading to killing of several persons due to bomb blast at religious processions in Batala on 3 April, 1990 -Contd.

(Interruptions)

MR. SPEAKER: Shri Kumaramangalam

SHRI P.R. KUMARAMANGALAM (Salem) I beg to move.....(Interruptions)

[Translations]

SHRI GUMAN MAL LODHA (Pali): Mr. Speaker, Sir, Assam is burning today, the hon. Minister of Home Affairs has returned from a visit there. Discussion must be allowed on Assam, no matter at 4 P.M. or 5 P.M.

.....(Interruptions)...

[English]

MR. SPEAKER: Please take your seat. I have called Mr. Kumaramangalam. I have not permitted you. You are a knowledgeable Member.

[Translation]

Whatever you are speaking will not go on record.